

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR

Original Application No. 89 of 2003

Jabalpur, this the 18th day of February, 2003.

Hon'ble Mr. R.K. Upadhyaya - Member (A)  
Hon'ble Mrs. Meera Chhibber - Member (J)

Anand Kumar Shrivastava  
S/o Shri Parmeshwar Prasad Shrivastava,  
aged about 35 years, resident of LCH-1,  
Singarauli, Distt. Sidhi, M.P.

-APPLICANT

(By Advocate- Mr. G.P. Singh)

Versus

1. Commissioner,  
Kendriya Vidyalaya Sangathan, New Delhi.
2. Assistant Commissioner,  
Kendriya Vidyalaya Sangathan,  
Jabalpur, M.P.
3. Principal,  
Kendriya Vidyalaya Singarauli,  
District Sidhi, M.P.

-RESPONDENTS

O R D E R (ORAL)

By R.K. Upadhyaya, Member (Admnv.):

In this Original Application, the applicant has asked for direction to respondents to take him back in the service on the post of Post Graduate Teacher (PGT for short) and Trained Graduate Teacher (TGT for short) in the Kendriya Vidyalaya Sangathan. He has also requested that respondent No. 2 be directed not to evict the applicant from the Quarter No. LCH-01 of NCL Singarauli.

2. The learned counsel of the applicant states that the applicant was appointed on 3.8.2001 in pursuance to order of appointment at Annexure A-1. The learned counsel further states that in view of his appointment, he should have been continued in the service. It is also stated that the applicant is staying in the Quarter of Northern

Coalfield Limited allotted to him. He invited attention to letter dated 26.12.2002 (Annexure A-8) by which the Works Manager (Welfare), Singarauli asked the Principal, Kendriya Vidyalaya Sangathan, Singarauli to <sup>make</sup> ~~make~~ payment of withheld salary and also not to evict him from the Quarter in which the applicant was staying. The learned counsel states that after this letter was received, the applicant has been asked not to work in the Kendriya Vidyalaya Sangathan as ~~teacher and~~ has been stopped w.e.f. 21.1.2003. Thereafter, the applicant filed a representation dated 6.1.2003 (Annexure A-10), but this representation is still pending for consideration by the respondent No.3.

3. After hearing the learned counsel of the applicant and after considering the material available on record, we are of the view that the representation of the applicant should be disposed of promptly. For this purpose, without expressing any opinion on the merits of the claim of the applicant, we direct the applicant to send a copy of this order to respondent No.3 within two weeks from today. In case, the applicant complies with our directions, the respondent No.3 is directed to pass a speaking order on the representation of the applicant within a period of two months from the date of receipt of copy of this order. Till the representation is disposed of by the respondent No.3, the applicant may not be dispossessed from the quarter, in which he is still ~~staying~~ staying.

4. Subject to our directions in the preceding paragraph, this application is disposed of at the admission stage itself.

  
(Meera Chhibber)  
Member (J)

  
(R.K. Upadhyaya)  
Member (A)